

(b) It was agreed that further long-term contracts for purchase of petroleum products from Kuwait should be negotiated beginning from the year 1976. Both sides agreed to exchange delegations for working out details of increasing exports from India to Kuwait.

**Statutory Corporation for providing Legal Aid to Poor**

560. SHRI YAMUNA PRASAD MANDAL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government propose to set up a statutory Corporation for providing legal aid to the poor; and

(b) if so, the composition and functions of the proposed corporation?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. V. A. SEYID MUHAMMAD): (a) and (b). Establishment of a statutory corporation for providing legal aid to the poor is one of the recommendations of Justice Krishna Iyer's Committee on Legal Aid and this recommendation, along with others, is under examination of Government.

**Lack of Demand for Wagons from Customers**

561. SHRI CHINTAMANI PANIGRAHI:  
SHRI VASANT SATHE:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Eastern Railway is badly hit by lack of demand for wagons from its major customers; and

(b) if so, what is the reason?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) No.

(b) Does not arise.

**Inquiry against Messrs Weston Electronics Pvt. Ltd. by M.R.T.P. Commission**

562. SHRI S. P. BHATTACHARYA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Monopolies and Restrictive Trade Practices Commission has initiated an inquiry against Messrs. Weston Electronics Pvt. Limited; and

(b) if so, the salient features of the allegations by the Commission?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) and (b). Yes, Sir. The M.R.T.P. Commission has issued two notices of inquiry against M/s. Western Electronics Pvt Ltd., Faridabad, one under section 10(a) (iii) and the other under section 10 (a) (iv) of the M.R.T.P. Act, 1969. The restrictive trade practices alleged to be indulged in by the company in respect of which the notices of inquiry have been issued are --

- (i) Restrictions in regard to persons to whom goods are sold or from whom goods are bought;
- (ii) Tie-up sales/full-line forcing;
- (iii) Granting or allowing discount/rebate, benefits etc. in connection with or by reason of dealings;
- (iv) Allocation of area or markets;
- (v) Re-sale price maintenance; and
- (vi) Calling upon distributors to make interest free deposits

The enquiry by the Commission is still in progress.